

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 267 of 2019

IN THE MATTER OF:

**Ms. Ramanathan Bhuvaneshwari, Resolution Professional for
M/s. Bhuvana Infra Projects Pvt. Ltd.Appellant**

Vs.

Mr. Pratap Kunda & Ors.Respondents

Present: Appeared but not marked attendance

O R D E R

19.03.2019 – It is unfortunate case that the ‘Resolution Professional’ has filed an appeal against the order dated 5th March, 2019 which reads as follows:-

*“Heard Ms. Bhuvaneshwari, learned
Resolution Professional and Ms. K.P.
Rajeswari, for Bank of Maharashtra in I.A.
No. 105 of 2019. As per law IRP is directed
to continue the CIRP in accordance with law
without any further delay. Post the case on
20.03.2019”.*

Having heard learned counsel for the Appellant – ‘Resolution Professional’ and learned counsel for the Appellant, we are not inclined to interfere with the impugned order but make it clear that Adjudicating Authority should pass an appropriate order on the application in question, as referred above, immediately. The appeal stands disposed of with aforesaid observation.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

ss/gc